

GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES) (4TH AMENDMENT) RULES, 2015

GOVERNEMENT OF TRIPURA URBAN DEVELOPOMENT DEPARTMENT

Dated, Agartala, The July. 2015.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

- These Rules may be called the Tripura Municipal (Delimitation of Constituencies)(4th Amendment) Rules, 2015.
 - (2) They shall come into force at once.
- 2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred to as Principal Rules), below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words "MUNICIPALITIES AND CONSTITUENCIES".
- 3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) (3rd Amendment) Rules, 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
- In the Proviso to Rule 4(2), under Chapter II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words "Sub-Divisional Officers" wherever appearing, shall be substituted by the words, "Sub-Divisional Magistrates"
- 5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Nagar Panchayats" shall be substituted by the words "any Municipality".
- 6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
- 7. In ORDER Form A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/_____Nagar Panchayat" wherever appearing shall be substituted by the words, "Agartala Municipal Corporation, Agartala /______ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM" and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
- 8. In ORDER Form B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words "Municipal Council, Agartala/------Nagar

Panchayats "	wherever	appearing	shall	be	substituted	by,	"Agartala	Municipal	Corporation.
Agartala /		Mu	nicipali	ty"	and in the tv	vent	y-fifth line o	of the ORD	ER, after the
word "Municipa	ality" and I	before the w	ords ,	"in	column (2)",	the	words, "i	n column (1) number of
members to be elected to the Municipality" shall be inserted.									

9. In ORDER Form – C. of The Tribura Municipal (Delimitation of Constituencies) Rules 1994 as inserted by the Tribura Municipal (Delimitation of Constituencies) 2nd Amendment Rules.2000 at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor.

(Smt. Purnima Das)
Deputy Secretary to the
Government of Tripura.



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PART--I-- Orders and Notifications by the Government of Tripura.
The High Court, Government Treasury etc.

GOVERNEMENT OF TRIPURA URBAN DEVELOPOMENT DEPARTMENT

NO.F.14 (1)-UDD/DUD/DEL/2015/ 3712-22

Dated Agartala, The 2 of July, 2015.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act. 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely :-

- (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies);47
 Amendment) Rules, 2015.
 - (2) They shall come into force at once.
- 2. In Chapter II of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred to as Principal Rules), below Chapter II, the words "MUNICIPAL COUNCILS/ NAGAR PANCHAYATS AND CONSTITUENCIES" shall be substituted by the words "MUNICIPALITIES AND CONSTITUENCIES".
- 3. In Second Proviso to Sub-rule (3) and Sub-rule 4(i) of Rule 3 (A) of the Principal Rules as substituted by The Tripura Municipal(Delimitation of Constituencies) (3rd Amendment) Rules. 2010, the words "Municipal Council or Nagar Panchayats" shall be substituted by the word, "Municipality".
- 4. In the Proviso to Rule 4(2), under Chapter II of the Principal Rules, as substituted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995, the words "Sub-Divisional Officers" wherever appearing, shall be substituted by the words. "Sub-Divisional Magistrates"
- 5. In Rule 5, under Chapter III of the Principal Rules, the words "the Municipal Councilor/ Naga: Panchayats" shall be substituted by the words "any Municipality".
- 6. In Rule 6, under Chapter III of the Principal Rules, the words "Municipal Council and the Nagar Panchayats" shall be substituted by the words "any Municipality" and thereafter the words, "as the case may be" shall be deleted.
- 7. In ORDER Form A, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at fourth line or thereafter the words "Municipal Council, Agartala/______Nagar Panchayat" wherever appearing shall be substituted by the words. "Agartala Municipal Corporation, Agartala /_______ Municipality" and at the seventeenth line, the word "SDO" shall be replaced by the word "SDM" and the words "Municipal Council / Nagar Panchayats" shall be replaced by "Municipality".
- In ORDER Form B, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) Amendment Rules, 1995 at sixth, thirteenth and twenty-third line the words * Municipal Council, Agartala/ ————Nagar

Tripura Gazette, Extraordinary Issue, July 20, 2015 A. D.

Panchayats '	wherever	appearing	shall b	e s	ubstituted	by,	"Agartala	Municipal	Corporation
Agartala /		Mul	nicipality	" an	d in the ti	wenty	/-inth line	of the ORD	ER, after the
word "Municip	pality" and t	before the w	ords , "i	n co	iumn (2)	, the	words , 'i	n column (1) number o
members to b	e elected to	the Municip	ality" sh	all b	e inserted				

9. In ORDER Form – C, of The Tripura Municipal (Delimitation of Constituencies) Rules, 1994 as inserted by the Tripura Municipal (Delimitation of Constituencies) 2nd Amendment Rules,2000, at the sixteenth line, the word "SDO" shall be replaced by the word "SDM".

By order of the Governor,

(Smt. Purnima Das)
Deputy Secretary to the
Government of Tripura.